

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-11017/04/2019-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th March, 2019.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice Munishwar Nath Bhandari, Judge of the Rajasthan High Court, as a Judge of the Allahabad High Court and to direct him to assume charge of his office in the Allahabad High Court on or before 19th March, 2019.

my
5/3/2019

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi-110002.

No. K. 11017/04/2019-US.II

Dated 05.03.2019

Copy to:-

- 1 Shri Justice Munishwar Nath Bhandari, Judge, Rajasthan High Court, Jodhpur.
- 2 The Secretary to the Governor of Rajasthan, Jaipur.
- 3 The Secretary to the Chief Minister of Rajasthan, Jaipur.
- 4 The Secretary to the Chief Justice, Rajasthan High Court, Jodhpur.
- 5 The Chief Secretary, Government of Rajasthan, Jaipur.
- 6 The Registrar General, Rajasthan High Court, Jodhpur.
- 7 The Accountant General, Rajasthan, Jaipur.
- 8 The Secretary to the Governor of Uttar Pradesh, Lucknow.
- 9 The Secretary to the Chief Minister of Uttar Pradesh, Lucknow.
- 10 The Secretary to the Chief Justice, Allahabad High Court, Allahabad.
- 11 The Chief Secretary, Government of Uttar Pradesh, Lucknow.
- 12 The Registrar General, Allahabad High Court, Allahabad.
- 13 The Accountant General, Uttar Pradesh, Lucknow.
- 14 The President's Secretariat, (CA.II Section), New Delhi.
- 15 PS to Principal Secretary to the Prime Minister, New Delhi.
- 16 Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 17 PS to ML&J/PS to MoS(L&J)/PSO to Secretary(J)/JS(RKK)/DS(ANS)/US.II/SO(Desk)
- 18 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A. N. Saxena
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